

(5)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1095/(MAH)/2017





CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.01.2018

NAME OF THE PARTIES: Punjab National Bank
V/s.
Anand Distiller Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	S.D. Khatri Adv.	Counsel for Corp. Debtor	
2)	S. M. Fulkar Adv.	C. for D. borrower	
3.	Pankaj Vijayan i/b Intralegal	} Adv. for Financial Creditor	
4.	Athul Laji i/b Intralegal		

ORDER

CP No.1095/I&BP/NCLT/MB/MAH/2017

Since the Petitioner side has not filed Certificate under Bankers Books Evidence Act, the Petitioner side is peremptorily directed to file the same by tomorrow, failing which order will be pronounced on the submissions already made by both the parties.

List this matter on 3.1.2018.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)